



NATIONAL WORKSHOP

ON

Changing Paradigms of Intellectual Property: Opportunities and the Road Ahead

ORGANIZED BY
NLIU-DPIIT IPR CHAIR

ON

10-11 AUGUST 2026



THE NATIONAL LAW INSTITUTE UNIVERSITY, BHOPAL



The National Law Institute University (NLIU), Bhopal, established in 1997, is a premier institution for legal education and research in India. Recognized by the University Grants Commission (UGC) and the Bar Council of India (BCI), NLIU is committed to shaping legal minds through an interdisciplinary and innovative approach. With a focus on preparing students for the dynamic landscape of modern law, NLIU's curriculum and research initiatives reflect the intersection of traditional legal principles with contemporary challenges.

In an era defined by innovation and digital transformation, NLIU remains at the forefront of legal education, exploring crucial areas like copyright protection and intellectual property rights. The university provides a platform for students and researchers to navigate the complexities of evolving legal frameworks, ensuring they are well-equipped to address the policy and practical issues arising from technological advancements. Through a blend of rigorous academics and practical insights, NLIU contributes to the discourse on how law can effectively govern and shape our digital future.



NLIU-DPIIT IPR CHAIR



The Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry, Government of India, has established an Intellectual Property Rights (IPR) Chair at the National Law Institute University, Bhopal. This initiative is a part of the Scheme for Pedagogy & Research in IPRs for Holistic Education and Academia (SPRIHA), which aligns with the National IPR Policy.

The Chair's primary objective is to foster a vibrant intellectual property ecosystem within the academic and legal communities. It serves as a dedicated platform for promoting excellence in IPR education, research, and outreach. By conducting cutting-edge studies and organizing various events like seminars and workshops, the NLIU-DPIIT IPR Chair aims to bridge the gap between academia and industry. It plays a crucial role in building human capital and creating a conducive environment for innovation, while raising public awareness about the benefits of IP rights.



THE WORKSHOP

India's intellectual property framework has undergone significant development over the years, particularly with the introduction of TRIPS-compliant laws, the National IPR Policy, 2016, and initiatives such as Startup India and Atmanirbhar Bharat. With the growth of innovation, technology, and new business models, intellectual property has become increasingly important. However, several challenges relating to enforcement, criminal remedies, and effective adjudication continue to exist.

There is also a growing need to strengthen institutional and judicial capacity for effective IP enforcement and to examine India's IP framework in light of its international obligations. These developments require greater discussion among different stakeholders to identify the practical and legal gaps in the present system.

Against this background, the workshop seeks to bring together members of the judiciary, policymakers, practitioners, industry representatives, academicians, and students to discuss the key challenges and emerging issues in India's intellectual property framework and explore possible measures for strengthening IP law and enforcement in India.



THEMES OF THE WORKSHOP



The following are the broad themes that are proposed as points of departure for resource persons, who will address any dimension within them relevant to their expertise:

1. Harmonizing India's Intellectual Property Framework with International Obligations
2. IP Offences and Repeat Infringers: Rethinking Sentencing and Deterrence
3. Summary Trials and Compounding of IP Offences: Issues in Criminal IP Enforcement
4. Intellectual Property and Emerging Technologies: Challenges for India's IP Framework
5. Strengthening Institutional and Judicial Capacity for Effective IP Enforcement



REGISTRATION DETAILS



The workshop will be conducted in an online mode on 10th and 11th August 2026.

Registration fee: Rs 200/- (Not Applicable for the Students of NLIU, Bhopal)

Link for Registration (For Students of NLIU, Bhopal)-
https://docs.google.com/forms/d/e/1FAIpQLSeOjTrckWV_yhn3SIKOFoTIURvuzUCIQdgNg4jqJy7hukWjrdg/viewform?usp=sharing&ouid=117796274746781191542

Link for Registration (For Others) -
<https://docs.google.com/forms/d/e/1FAIpQLSeqqrgp-JpgLf9Ep0Jen3KulOtuJOIPet3yne82KjCmDViYbw/viewform?usp=header>

Last Date to Register for the Workshop - 08/08/2026

The meeting link and joining instructions will be sent to the registered participants via their registered email id.

E-Certificates will be sent to the registered participants on their respective registered Email Ids.



Patron-in-Chief



Prof.(Dr.) S.Surya Prakash
Vice-Chancellor
NLIU,Bhopal

NLIU-DPIIT IPR Chair **Professor**



Prof.(Dr.) Mohammad Hussain
NLIU-DPIIT IPR Chair Professor
NLIU, Bhopal



Resource Persons



Dr Gouri Gargate
Faculty, IIT Kharagpur



Prof. (Dr.) Ghayur Alam
Senior Professor of Law, NLIU Bhopal.



Prof. (Dr.) Rajiv Kumar Khare
Senior Professor of Law, NLIU
Bhopal.



Mr. Ankit Shrivastava
Assistant Professor and Convener,
Moot Court Society
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Workshop Coordinators



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